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SHRI D. SANJIVAYYA: I know it is not only upsetting but upsetting the minds of so many people in the country. Therefore we are trying to restore the balance and see that stability is Achieved. That is the effort on the part of the Government.

With regard to nationalisation some suggestion has been made that these people are making money, looting and so on. All kinds of words have been used and 1 do not want to repeat thern but they went nationalisation. Sir, on the floor of this House my predecessor announced the decision of the Government to set up a Cement Corporation in the public sector wi.h an ambition to produce 5 million tonnes of cement but today we are not able to find the money. The Planning Commission and the Finance Ministry are not in a position to give e\en Rs. 20 crores and with a paltry sum of Rs. 20 crores we can only produce 1.6 million tonnes. In a production programme of 10 to 12 million tonnes during the Fourth Five Year Plan period can anybody in this House say that a production of 1.6 million tonnes is going to make any difference or is going to have some effect on the other producers in the private sector? Therefore when we think of nationalisation or when we think of a project in the public sector we must take into account the availability of resources. There are various other urgent problems waiting. For instance, there is food prod-action and there are the industries which directly or indirectly help food production.

SHRI BHUPESH GUPTA: Did you study economics?

SHRI D. SANJIVAYYA: Yes; but not at the University where Mr. Bhupssh Gupta studied, in a different University in a different atmosphere. So my economics may be different from the economics or the knowledge of economics of Mr. Bhu-pesh Gunta

In any case the few complaints that have been received from a few States have been looked into and if there are any which have not been properly investigated I assure the House that all those matters will be looked into and action will be taken.

Thank you.

SHRI ARIUN ARORA: The Minister has not said a word about the manner in which the industry is utilising the extra funds made available to it by the Government by increasing the price of cement. The promise was that the money will be used for . . .

MR. CHAIRMAN: He has mentioned that. I cannot allow this to go on.

SHRI I. K. GUJRAL: Sir, on a point of order. The hon. Minister has committed a serious breach of privilege. On the floor of this House his predecessor had given an assurance that a Committee oi Members of Parliament would be appointed to look into this. On that assurance we agreed to the decontrol. Now the hon. Minister comes and tells us that in another House, in another place, it was not agreed to and so the Committee was not appointed. Is it open for him to get our sanction on a particular measure of the Government on a specific assurance and then back out of it unilaterally without even informing the House? Is it open for him to do so?

SHRI D. SANJIVAYYA: I stated that my predecessor, Shri T. N. Singh, said on the floor of this House that the question of constituting a Committee of Members of Parliament of both Houses would be considered in consultation with both Houses.

SOME HON. MEMBERS: No, no.

SHRI D. SANJIVAYYA: It was suggested here that it should be done but in the other House it was not approved. They said that the Informal Consultative Committee was there on which there were Members of both Houses.

SHRI BHUPESH GUPTA. But may I ask, Sir . $\ \ .$

MR. CHAIRMAN: I think that should be the end. That will do.

SHRI BHUPESH GUPTA: But was any motion moved in the other House? There was no such thing. Maybe, some Members have spoken on this and said that they do not like but that cannot be taken to mean that the other House ha. not agreed to it.

MR. CHAIRMAN: I cannot go on indefinitely with this.

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SHRI BHUPESH GUPTA: You need not go on but the point is this. It was understood . . .

MR. CHAIRMAN: Of all the controls I think the control of time and of speech are very important, Mr. Gupta.

SHRI BHUPESH GUPTA: You con. trol the Government. Sir.

SHRI ARJUN ARORA: On a point of order, Sir. The Minister gave some assurance to this House and he now says that the other Ho'Jse does not agree to this ant! hence he did not appoint the Committee. But why does not the hon. Minister set up a Committee of this House 7

MR. CHAIRMAN: Because the assurance was that it would be a Committee of both the Houses.

Now that is the end of it.

REFERENCE TO BROADCAST ON THE AIR ABOUT HAPPENINGS IN THE HOUSE ON THE 25TH JULY 1966

MR. CHAIRMAN: I would now request Mr. Raj Bahadur to make a statement about the matter that was raised yesterday here as he happens to be in the House now.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI RAJ BAHADUR): Sir, I have carefully gone through the record of yesterday's debate on this subject mised by my friend, Mr. Bhupesh Gupta. I place on the Table of the House the script of Shri Ramachan-dran's talk on the night of 26th July. [Placed in Library. See No. LT-7105/66]

I can assure the House that in inviting htm to speak, I was acting in all good faith. The events on the opening day of this session in the House were unprecedented. They must have caused concern and distress to all our countrymen as they did to us. Your fervent appeal on 26th July for the supreme need to respect democratic forms and proprieties of parliamentary behaviour found an extremely encouraging response from practically all corners of the House. Shri Ramachan-dran's observations appeared to me to

reflect the mood of the House by the universal acclaim that his observations received. I thought it was a part of my duty to reflect this mood of the House, its determination to preserve the sanctity of democratic and parliamentary proprieties, the dignity of the House and the respect of the Chair. To my mind, the compliments that Shri Ramachandran paid to the leaders of the various Opposition groups in the House deserved the fullest publicity and in all good faith I thought the AIR owed it to this House and to the country as a part of its duty to put the entire sequence of events in the proper perspective with a view as much to informing our people and alleviating their feelings of concern and anxiety as to minimis ing the opportunities for distortion of the image of our parliamentary democracy across our frontiers. It was for this reason I thought it my duty to request Shri Rama chandran by virtue of his record, integrity and independence, to give a talk on the subject over the radio. The sole purpose was that, despite those events, all section* of this House and the country stood solidly dedicated to the principles of parliamentary democracy. I would request my friends to take this assurance from me that no propaganda in favour of the Govern ment or against any Opposition party or group was ever intended, nor any discour tesy to the ruling of the Chair.

about happeningt in

the House on 25th July 1966

Thank you.

SHRI BHUPESH GUPTA (West Ben gal): Sir, unfortunately you were not here. I wanted to raise it in the morning but the Deputy Chairman was good enough to allow me to raise it in the afternoon.

Sir, the statement has been made now Now, this broadcast was made after you had spoken in the House in the morning. And Mr. Ramachandran gave this talk in the evening after the 9 O'clock news. You said that the matter should be closed and I think the Government knew thai you had said that the matter should be closed. After that we all spoke and we spoke as we felt about it; maybe we were right, maybe we were wrong; none the **less** we sppke. It is quite clear from the Minister's statement that he asked a Member of this House to go to the All India Radio and give his version. May I **ask.** Sir? Did he consult you, as Chairman of

denv it?

the House, as to whether such a move would help to maintain the dignity of the House? The Government is a one-party Government and a one-party approach was made and all the other parties were ignored.

SHRI AKBAR ALI KHAN (Andhra Pradesh): He did not belong to any party.

SHRI BHUPESH GUPTA: Please, let me go on.

MR. CHAIRMAN: Mr. Gupta does not want to be disturbed.

SHRI BHUPESH GUPTA: I know that democracy wi:h it? decadence in the hands of the ruling party goes out smiling a synical smile. Hisiory has shown it. Smile as much as you can.

Now, Sir. if the hon, Minister had consulted you, perhaps you would have said, 'Broadcast my speech'. And we would have been satisfied with the reproduction of your entire speech. It is tape recorded here and it could have been put over the Radio, and I would not have come up with any complaint. What he did was to i pick up one Member allegedly independent I in order that he could be used. I am very ! sorry. I am not bringing in any privilege motion. Mr. Mani was also approached. See how they pick and choose. None of us were thought of. We are not parHa- i tnentarians. We are the charity boys of | the ruling Party. We do not know parlia- J mentary procedure. They do not believe I us, although some of us get ten million i votes. They think of Mr. Ramachandran, [who is a nominated Member.

i P.M

MR. CHAIRMAN: He did not select from the Congress Party either.

SHRI BHUPESH GUPTA: If they had done it, it would have been daylight robbery. Even that is most dangerous. I would have understood it if they had taken a man from the Congress Party. Perhaps it would have been straightforward and not hypocrilical. Of course, the Congress Party controls the Radio and they can tto whatever they like, bur they choose a nominated Member, a representative of the wfcole world and humanity, to go there <md speak and you will see that be bad said all kinds of things. You will see what

a praise was showered on the Congress Party Members. A wonderful thing. Now, did you shower any praise on the Congress Party Members in your speech? You did not. Why did he do so? Why did the All India Radio use this thing? They did not deliberately uss your speech because you did not shower any praise on the ruling Party. Therefore, you were ignored, which should not have been done, and Mr. Rama-chandran was chosen, so that he could be u^ed. That is number one. This is very important. Mr. Mani, well, I do not know whom he represents, but none the less * * * * he is here. Now, he was approached, a great parliamentarian no doubt and we do not understand anything about Parliament. The country looks upon us as parliamentarians, but the All India Radio has ignored us. Will he

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SHRI M. R. SHERVANI (Uttar Pra desh): Sir, on a point of order . . .

MR. CHAIRMAN: He is on some very urgent point of order.

SHRI M. R. SHERVANI: Mr. Bhu pesh Gupta has made a statement that the All India Radio is controlled by the Congress Party. If he can make such wild statements, can he be permitted to do so? He has called Mr. A. D. Mani * * * * He has said that th; Al! Indii Radio it controlled by the Congress Party. Can he make that statement?

SHRI BHUPESH GUPTA: Literature. Big capitalists do not understand literature, idioms and similies. The capitalist class has forgotten culture. Now, I said the Congress Party because this is a Congress Government. Now, Mr. Chairman, I made one point. During fourteen years many bad incidents too have taken place in Parliament. People may not like it, but never did the Government resort to this tactics. The next day . . .

SHRI AKBAR ALI KHAN: Never during the fourteen years did such a thing happen as it happened on that day.

SHRI BHUPESH GUPTA: Do not get excited. Now. the point is this. They asked a Member of the House to sneak. It has been covered by the All India Radio

***Expunged as ordered by the Chair

Broadcast on the AIR

IShri Bhupesh Gupta.] in their news on Ihc very same day. In 'Today in Parliament" it had been covered. Your speech could have been broadcast. It would have been far better compared to many of the things said here. ' Nothing of the kind. It was deliberately done. The All India Radio was prostituted in the service of the ruling Parly.

HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: This is what 1 say. That is why Mr. Ramachandren was taken there. Mr. Chairman, I Bay your speech has been ignored. If the ruling Party ignored your speech, do you expect us . . . well, what do you expect us?

yuterruptU>ns)

MR. CHAIRMAN: I expect you to respect

SHRI BHUPESH GUPTA: Then, in the news hardly unything had been said about your speech.

MR. CHAIRMAN: You asked me what I expected of you and I said I expected you to respect it.

SHRI BHUPESH GUPTA: All right, hut the All India Radio does not respect it.

MR. CHAIRMAN: I do not know.

SHRI BHUPESH GUPTA: Therefore, I say it. Now, Mr. Chairman, protect us against it. I should be defended. All right, Mr. Ramachandran went theTe, but let me also go and let me also talk to the nation . . .

HON. MEMBERS: No, no.

SHRI BHUPESH GUPTA: I know about the dignity of Parliament. Mr. Chairman, this is very unfair. I am not asking for any breach of privilege motion at all. I am only saying that if this kind of thing goes on, that All India Radio is being used additionally in this manner by enticing Members of Parliament....

(Interruptions)

SHRI A. D. MANI (Madhya Pradesh): Your saying 'enticing' is a breach of privilege.

SHRI BHUPESH GUPTA: The G ernment has cn'iced....{Intem&iGii} said it is a political enticement.

SHRI A. D. MANI: It is a reflec on a Member of Parliament. You cat make that reflection.

SHRI BHUPESH GUPTA: You nev«;r understand anything. I «ay the Gov ment entices. Mr. Ramachandran cert I was getting himself enticed. The Gov ment tries to entice him and seems io have succeeded from their point of view. Titer: fore, I say it is entirely wrong. Sir, I weu'il request you to ask the All India Radio not to indulge in such things. Often there will not be decorum in this House

MR. CHAIRMAN: Mr. (iupta, you have said enough.

SHRI BHUPESH GUPTA: Therefore, 1 would like to know whether we are being protected against such things.

SHRI ABID ALI (Maharashtra): Mr Gupta should make un application to Station Director.

MR. CHAIRMAN: Please do not give him advice.

SHRI MULKA GOV1NDA REDDY (Mysore): Mr. Chairman, with the permission of the Deputy Chairman vesterday I had already raised objection to the broadcast made by Mr. Ramachandran. I had asked thi Deputy Chairman to au'i you whether it was proper on the put of an hon. Member, who had his own »a. in the House, to go to the All India Radt to make these broadcasts and whether 11 was proper on the part of the Minister concerned to invite him to do such a thing

MR. CHAIRMAN: After the statement which the hon. Minister has made. . .

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Would yo'J hear for minute

MR. CHAIRMAN. If I give you a minute I will have to provide for some 210 minutes for the others too.

SHRI CHANDRA SHEKHAR: Sir

MR. CHAIRMAN: I would then alio* anybody who wants to speak on this.

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SHRI CHANDRA SHBKHAR: Sir, before you make any observation, I very humbly submit that in his statement the hon. Minister has not thought of the dignity of the House. Before you make any observation please consider one point of view and I also request the House to consider this point of view. Suppose Mr. Bhupesh Gupta is invited by Moscow Rodio tomorrow and Moscow Radio gives worldwide coverage for Mr. Bhupesh CJupta to give his own point of view. May 1 know whether this House would like it and whether you Mr. Chairman, would like Indian parliamentary institutions to be given glory or disgrace? You have also to consider that. What has happened should not have happened. The Minister should say that no Member of this House would be allowed to comment on the proceedings of the House. Mr Chairman, I do not want to say anything else, but please keep in view all the possibilities thut may arise. Mr. Bhupesh Gupta may go to Poland or Czechoslovakia or to any other country and Mr Chairman, you will be criticised and this House will be criticised. Tt will He inflicting indignity upon this House. The All India Radio in its enthusiasm can do a thing today, but you must also, before saying anything, give some consideration ■to the consequences in future.

SHRI A. D. MANI: Sir, on a point of order. The hon. Member, Mr. Bhupesh Gupta, for whom I have great respect, used certain expressions about me, which should not really go on parliamentary record. Mr. Bhupesh Gupta is a respon sible parliamentarian of fourteen years' standing. If a Member like him uses ex pressions like • * * * and so on, people will have no respect for Parliament

SHRI BHUPESH GUPTA: You go to AH India Radio.

SHRI A. D. MANI: I request that it should be struck off the record.

MR. CHAIRMAN: What portion? He has said many things complimentary.

SHRI A. D. MANI: * * (Interruptions)' Under the rules, if a Member calls Mr. Maui * * * it is not an expression which a Member of Parliament like him <hould use.

◆Expunged as ordered by the Chair.

MR. CHAIRMAN: That will be deleted • * That you are a good parliamentarian would st'ind. He has said you are a good parliamentarian. That would stand.

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SHRI BHUPESH GUPTA: It is not unparliamentary.

SHRI A. P. CHATTERJEE (West Bengal) : Sir . . .

MR. CHAIRMAN: Now, Mr. Cbatterjee has something very important to say.

SHRI A. P. CHATTERJEE: Yes. Sometimes people require shock treatment. If a Member of Parliament goes out of Ms way and out of the normal procedure to talk over the AH India Radio and comments upon the proceedings in this House, which is none of his business, then I think Mr. Bhupesh Gupta could call him * * *

MR. CHAIRMAN: I am afraid, Mr Chatterjee, I cannot oblige you. I have expunged that.

भी गंगाशरण सिंह (विहार): जनाव चेयरमैन साहब, श्री जी० रामचन्द्रन ने क्या ब्राडकास्ट किया, यह मैंने नहीं पढ़ा है और न मैंने सुना है लेकिन जो परिस्थिति है उसमें मैं समझता हं कि जब कोई विवादास्पद विषय हाउस के सामने हो जिस पर हाउस के लोगों में मतभेद हो और काफी सरगर्मी हुई हो तो ऐसे विषय के बारे में पार्लियामेंट के किसी एक मेम्बर को, चाहे वह कितना भी स्वतंत्र क्यों न हो, बुलाकर रेडियो से ब्राडकास्ट कराना उचित नहीं है। मैं उसके टेक्स्ट में नहीं जाना चाहता, मैं उसके मैरिट में नहीं जाना चाहता, लेकिन जब कोई भी कांट्रो-वर्सियल सवजैक्ट आये, विवादास्पद चीज आये. तो मैं समझता हं कि पालियामेंट के मेम्बरों को इसके लिये नहीं बुलाना चाहिये क्योंकि वह अप्रत्यक्ष रूप से पालियामेंट की प्रोसीडिंग्स पर कमेंट करने की तरह होगा जो किसी भी मेम्बर के लिये उचित नहीं होगा । मैं समझता हं कि आइन्दा के लिये सरकार को इस बात का खयाल रखना चाहिये और पालियामेंट